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Title: Request the government not to grant anticipatory bail accused persons of caste violence against SC&ST in the country

***Dr. THOL THIRUMAAVALAVAN (CHIDAMBARAM):** Hon. Chairman Sir, Vanakkam. Anticipatory bail should not be granted to those who engage in caste violence. This is clearly mentioned in the Prevention of atrocities against SC and ST Act of 2019, This Bill was passed during the last Session of current Lok Sabha. But on 26.11.2019 at a sitting of Madurai Bench of Madras High Court, Justice G.R. Swaminathan pronounced Order for grant of anticipatory bail in one such case. This will encourage those who involve in caste violence and atrocities against Scheduled Castes and Tribes. In India, Tamil Nadu has the large number of cases of atrocities against SC and ST. Recently in Vedaranyam of Tamil Nadu, during daylight, in front of Police personnel, Dr. Ambedkar's statue was desecrated through hammer and brought down. That's why I say that Tamil Nadu is becoming a State with so many atrocities taking place against SCs and STs. At a place called Melavalavu, during daylight 7 persons were brutally killed. The recent order of Madurai Bench of Madras High Court for grant of anticipatory bail to the accused in the prevention of atrocities Act may give encouragement to those who involve in caste violence and who have hatred towards certain castes. Therefore I want to register in this august House that such Judgements are against the Hon Supreme Court and the law legislated by the Parliament of India in this regard. Therefore I urge upon the Union Government not to be a mute spectator but to intervene in this matter. Thank you.